IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 25573 OF 2025

Between:

Mrs. B. Jyothsna, W/o. E. Satish, Aged about 48 years, Occ: Govt. Employee, R/o. H.No.16-9-610 and 611, Flat No. 101, Kala Classic Apartment, Old Malakpet, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, General Administration (SR) Department, Government of Telangana, TS Secretariat, Hyderabad.
2. Institution of Lokayukta of Telangana, H.No.5-9-49, Basheer Bagh, Hyderabad- 63. Represented by its Registrar.
3. State of Telangana, Rep. by its Principal Secretary, Law Department, Government of Telangana TS Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any writ, order or direction, more particularly, one in the nature of writ of Mandamus by declaring G.O.Ms.No.189, General Administration (I and E) Department. dated 22.08.2024 issued by respondent No.1, without amending Category 4(b) of Rule 5 of the Telangana Lokayukta and Upa- Lokayuta (Officers and Employees) Service Rules, 1986 by including the Personal Assistants to the Lokayukta, Upa-Lokayukta and Registrar and Section Officers as eligible for promotion to the Post of Assistant Registrar (Accounts) as illegal, arbitrary,

discriminatory, violative of Article 14 and 16 of the Constitution of India and also violative of Principles of natural justice and consequently direct Respondent No. 1 to amend Category 4(b) of Rule 5 of the Telangana Lokayukta and Upa-Lokayuta (Officers and Employees) Service Rules, 1986 by including the Personal Assistants to the Lokayukta, Upa-Lokayukta and Registrar and Section Officers are eligible for promotion to the Post of Assistant Registrar (Accounts).

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.1 to consider the Petitioners representation dated 03.04.2025, forthwith, pending disposal of the above Writ Petition.

Counsel for the Petitioner: Ms. K. KIRAN MAYEE

Counsel for the Respondents No.1 & 3: Ms. M. SHALINI, GP FOR SERVICES – II

Counsel for the Respondent No.2: SRI G. SATYANARAYANA YADAV, STANDING COUNSEL

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.25573 of 2025

ORDER:

Heard Ms.K.Kiran Mayee, learned counsel for the petitioner, Ms.M.Shalini, learned Government Pleader for Services-II for respondent Nos.1 and 3 and Mr.G.Satyanarayana Yadav, learned Standing Counsel for respondent No.2.

2. Amendment to Category 4(b) of Rule 5(1) of the Telangana Lokayukta and Upa-Lokayukta (Officers and Employees) Services Rules, 1986 (for short, 'the Rules') has been questioned by the petitioner, who belongs to the cadre of Personal Assistant to Lokayukta, Upa-Lokayukta and Registrar. According to the petitioner, the amendment carried out under Rule 5(1) of the Rules, *vide* G.O.Ms.No.189 dated 22.08.2024(Annexure P1) to the following effect:

"In the said rules in rule 5, in sub-rule(1), in the table there under, against category 3(a) for item (i) the following shall be substituted, namely:-

"(i) In the case of Categories 3(a) and (c) by promotion from Category-4(a)(ii) Viz., Assistant Registrar (Judicial) and 4(b) viz., Assistant Registrar (Accounts); or""

does not include the cadre of Personal Assistants to Lokayukta, Upa-Lokayukta and Registrar named under Category 5(a) in the channel for promotion from Category 4(a)(ii) Assistant Registrar (Judicial) and 4(b) Assistant Registrar (Accounts) to Category 3(a) and (c) i.e. Deputy Registrar and Secretary to the Lokayukta. Therefore, petitioner has preferred the instant writ petition. Petitioner has made representations, dated 03.04.2025 and 16.06.2025, *vide* Annexures P2, P3 and P4, to the Secretary to Government, General Administration (I&E) Department, Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad, the Registrar, Institution of Lokayukta of Telangana, Hyderabad and the Registrar, I/o. Lokayukta for the State of Telangana, Hyderabad, raising her grievance. However, since, the respondents did not heed to

the petitioner's grievance, she has been compelled to approach this Court.

3. Learned counsel for the respondent – State submits that if the petitioner makes her representation to respondent No.1 – General Administration Department through proper channel from the office of Lokayukta, her grievance can be considered in accordance with law. It is submitted that the petitioner wants a channel of promotion from her cadre to be included for promotion to the post of Assistant Registrar (Judicial)/Assistant Registrar (Accounts) and to Category 3 – Deputy Registrar. It is further submitted that the petitioner, however, cannot question the impugned amendment made providing channel of promotion to Category 3(a) and (c) by promotion from Category 4(a)(ii) Assistant Registrar (Judicial) and Category 4(b) Assistant Registrar (Accounts), as it is within the policy domain of the Rule Making authority and moreover, petitioner's cadre constitutes a separate class.

4. In view of the aforesaid facts and circumstances, at this stage, this Court is not inclined to make any remarks

on the plea raised by the petitioner for creation of a channel for promotion from her cadre to that of Assistant Registrar (Accounts) and consequently to Deputy Registrars as provided under Rule 5, which prescribes the method of appointment to different categories of post/posts. Petitioner is therefore given liberty to make representation through proper channel to respondents No.1 and 3. Needless to say, respondents No.1 and 3 would consider her representation in accordance with law in a reasonable time.

5. Accordingly, the instant Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, General Administration (SR) Department, State of Telangana, Government of Telangana, TS Secretariat, Hyderabad.
2. The Registrar, Institution of Lokayukta of Telangana, H.No.5-9-49, Basheer Bagh, Hyderabad- 63.
3. The Principal Secretary, Law Department, State of Telangana, Government of Telangana TS Secretariat, Hyderabad.
4. One CC to Ms. K. KIRAN MAYEE, Advocate [OPUC]
5. Two CCs to GP for Services-II, High Court for the State of Telangana at Hyderabad. [OUT]
6. One CC to SRI G. SATYANARAYANA YADAV, Standing Counsel [OPUC]
7. Two CD Copies

MP
RS

HIGH COURT

DATED:22/09/2025



ORDER

WP.No.25573 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

(10) typ
27/10/25